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THE GAUHATI HIGH COURT AT GUWAHATI
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

NO. HC.VII-03/2020/13670/A

From :- Shri Romen Baruah
Registrar (Vigilance)
Gauhati High Court
Guwahati

To, The District & Sessions Judge
Barpeta

Dated Guwahati, the 21st December, 2022

Sub:- **Permission to avail LTC.**

Ref:- Letter No. DJB/6855(E) dated 13.12.2022

Sir,

With reference to the above, I am directed to inform you that Shri Mukul Chetia, Addl. District & Sessions Judge, Barpeta has been allowed to avail LTC for the block period of 2018-2021 (by way of carry forward) as prayed for, w.e.f 24.12.2022 to 31.12.2022 to visit Udaypur, Rajasthan via Delhi, along with his wife, minor daughter and mother (subject to fulfilling the criteria as dependent family members), by the shortest possible route, as per existing Rules.

Shri Chetia may be informed accordingly.

Thanking you,

Yours faithfully,

sd/-

REGISTRAR (VIGILANCE)

Memo NO. HC.VII-03/2020/13671-13674 /A, dated- 21.12.2022
Copy to:-

1. The Principal Accountant General, (A&E), Assam, Guwahati for information.
2. Shri Mukul Chetia, Addl. District & Sessions Judge, Barpeta for information with reference to his letter dated 07.12.2022.
3. The Deputy Registrar (Finance), Gauhati High Court, Guwahati for information and to take necessary action.
4. The Project Manager, Gauhati High Court, Guwahati for information with request to take necessary steps for upload this letter in official website of this Hon'ble Court

REGISTRAR (VIGILANCE)

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